



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CRL.) NO(S). 13309/2025)

GOURAV PATHAK

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

O R D E R

Leave granted.

This appeal challenges the impugned judgment and order dated 06.08.2025 passed by the High Court of Judicature at Allahabad in Criminal Misc. Anticipatory Bail Application U/s 482 BNSS No.6019 of 2025.

Apprehending arrest in connection with the crime registered pursuant to FIR No.0676 of 2025 dated 07.06.2025 lodged with Police Station Indirapuram, District Tran Hindon (Commissionerate Ghaziabad) in respect of the offences punishable under Section 69 of the Bharatiya Nyaya Sanhita, 2023 (for short "BNS"), Sections 3 and 4 of the Dowry Prohibition Act, 1961 and Section 67A of the Information Technology Act, 2000, the appellant preferred an application before the High Court seeking anticipatory bail in terms of Section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (for short, "BNSS").

Said application for anticipatory bail having been rejected by the High Court vide impugned order dated 06.08.2025, the instant appeal has been preferred.

Vide order dated 01.09.2025, this Court issued notice in the instant matter and directed that no coercive steps shall be taken as against the petitioner herein in relation to the aforementioned FIR.

We have heard learned counsel in support of the appellant and learned counsel for the respondent-State.

Learned counsel for the appellant submitted that by interim order dated 01.09.2025 interim protection was granted to the appellant herein and thereafter on 06.09.2025, the appellant and respondent No.2 have got married. In the circumstances, the interim order may be made absolute by granting anticipatory bail.

In addition, learned counsel for the appellant as well as learned counsel for the second respondent jointly submitted that in view of the marriage between the appellant and the second respondent, a joint application (I.A.No.266253/2025) has been filed by them seeking quashing of FIR No.0676/2025 dated 07.06.2025 lodged at Police Station Indirapuram, District Tran Hindon (Commissionerate Ghaziabad) in respect of the offences

punishable under Section 69 of the Bharatiya Nyaya Sanhita, 2023; Section 3/4 of the Dowry Prohibition Act, 1961; and Section 67A of the Information Technology Act, 2000, which was lodged by respondent No.2 against the appellant and the members of his family.

Learned counsel for the respective private parties submitted that since the parties have married each other and are living happily at Bengaluru, therefore, the joint application may be taken into consideration and while granting relief to the appellant herein the joint application may also be allowed and the complaint filed by the second respondent against the appellant and his family members may be quashed.

Learned counsel for the respondent-State submitted that having regard to the developments in the case and the joint application filed by the private parties, appropriate orders may be made in the case.

We note that the parties were in a relationship even prior to the allegations made by the second respondent as against the appellant herein.

Learned counsel for the second respondent submitted that she was constrained to file the FIR owing to an apprehension and misunderstanding on the premise that the appellant may not keep-up his promise of marrying her.

However, since the parties are married that apprehension no longer survives and the allegations made by the second respondent against the appellant and his family members will pale into insignificance.

Learned counsel for the appellant also endorsed the very same submissions.

We have taken note of the facts of this case and the developments which have taken place in this matter since the time notice was issued to the respondent herein.

In the circumstances, we set aside the impugned order and grant the relief of anticipatory bail which has been sought by the appellant herein. However, we find that the aforesaid relief granted to the appellant herein would now become otiose in view of the fact that the joint application filed by the appellant and the second respondent herein which we have taken on record and perused ought to be allowed and is allowed.

Consequently, the FIR No.0676 of 2025 dated 07.06.2025 lodged with Police Station Indirapuram, District Tran Hindon (Commissionerate Ghaziabad) in respect of the offences punishable under Section 69 of the BNS, Sections 3/4 of the Dowry Prohibition Act, 1961 and Section 67A of the Information Technology Act, 2000 stands quashed as against the appellant and his family members.

With the aforesaid directions, the Criminal Appeal is disposed of.

Pending application(s), if any, shall stand disposed of.

.....J.
(B.V. NAGARATHNA)

.....J.
(R. MAHADEVAN)

NEW DELHI;
NOVEMBER 12, 2025

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13309/2025
[Arising out of impugned final judgment and order dated 06-08-2025
in CRMABA No. 6019/2025 passed by the High Court of Judicature at
Allahabad]

GOURAV PATHAK

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 215237/2025 - EXEMPTION FROM FILING O.T.
IA No. 215236/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Mridul Jindal, Adv.
Mr. Piyush Tandon, Adv.
Mr. Mohit Agnihotri, Adv.
Ms. Indira Goswami, AOR

For Respondent(s) Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Kshitish Bikarmia, Adv.
Mr. Raghuveer Pujari, Adv.
Ms. Sumati Sharma, Adv.

Dr. Vijendra Singh, AOR
Ms. Harshita Raghuvanshi, Adv.
Ms. Ashwina Lakra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The Criminal Appeal is disposed of in terms of the signed order.
3. Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

(Signed order is placed on the file)